

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'T' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President), and,
Saktijit Dey, (Judicial Member)]**

ITA No. 7660/Mum/2010
Assessment Year: 2006-07

&

ITA Nos. 2407 to 2409/Mum/2014
Assessment Years: 2007-08 & 2009-10

&

ITA No. 869/Mum/2015
Assessment Year: 2010-11

Aramex International Limited
C/o. Aramex India Private Limited
Plot No. A, 60/61, 1st MIDC Road,
MIDC, Andheri (E),
Mumbai-400 093
[PAN: AADCA 0412 C]

.....Assessee

Vs

Asst. Director of Income Tax (International Tax), Range 1(1)
Mumbai

.....Revenue

Appearances by

Hiten Chande *for the assessee*
Sanjay Singh *for the Revenue*

Date of concluding the hearing : January 13, 2021
Date of pronouncement : January 14, 2021

O R D E R

Per Bench:

1. These appeals filed by the assessee and the Revenue, calls into question the correctness of the order, passed by the learned CIT(A)-10, Mumbai in the matter of assessment u/s. 143(3) r.w.s. 147/144C of the Income Tax Act, 1961, for the assessment years 2006-07 to 2010-11.

2. When these appeals were called out for hearing, the Id. Counsel of the assessee submitted that he has filed the necessary declaration under Direct Tax Vivad se Vishwas Act, 2020 (Act 3 of 2020) and is awaiting for final resolution of the matter under the said scheme. He submitted that upon completion of the necessary formalities, he will withdraw the appeal. In response to the suggestion from the Bench, he fairly accepted that he has no objection to the appeal being dismissed as withdrawn as long as his right for revival of the appeal are protected, in the event of, for some unfortunate reason, the matter being not settled under the Vivad se Vishwas scheme.

3. The Id. DR also did not object to course so suggested.

4. In view of the above, we dismiss these appeals as withdrawn, subject to be rider that in the unlikely event of matter not being resolved under the Vivad se Vishwas scheme, the assessee shall have liberty to approach the Tribunal for restoration of his appeals.

5. In the result, the appeals are dismissed as withdrawn – subject to the observation above. Pronounced in the open court today on the 14 January, 2021.

Sd/-
Saktijit Dey
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 14 day of January, 2021
Roshani, Sr. PS

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai